42

GOVERNMENT OF TRIPURA URBAN DEVELOPMENT DEPARTMENT

NC.F.14(4)-UDD/DUD/2013/11,792-830

Dated, Agartala, The 13th Feb, 2015.

NOTIFICATION

In exercise of the powers conferred by Section 274 of the Tripura Municipal Act, 1994, the State Government hereby makes the following Rules, further to amend the Tripura Municipal (Procedure and Conduct of Business) Rules, 1996, namely:-

- 1. (1) These Rules may be called the Tripura Municipal (Procedure and Conduct of Business) (Amendment) Rules, 2015.
 - (2) They shall come into force at once.
- 2. The following Rules namely 45A, 45B and 45C after Rule 45 of the Principal Rules, shall be inserted as follows:
 - 45A. Payment of remuneration to Mayor.

Every Mayor of a Municipal Corporation shall be entitled to receive remuneration as prescribed by the State Government from time to time.

45B. Payment of remuneration to Deputy Mayor.

Every Deputy Mayor of a Municipal Corporation shall be entitled to receive remuneration as prescribed by the State Government from time to time.

- 45C. The Mayor and Deputy Mayor of the Municipal Corporation shall be entitled to a vehicle for the discharge of official duties.
- 45D. In the event of death, resignation or removal of the Mayor, the Deputy Mayor who will discharge the duties and exercise all powers of the Mayor shall be entitled to remuneration as admissible to the Mayor for the period during which he shall discharge the functions of the Mayor.
- 3. Sub-rule(1) of Rule 45 of the Principal Rules shall be substituted with the following:
- 45.(1) Every Chairperson of Municipal Council or, as the case may be, Nagar Panchayat shall be entitled to receive remuneration as prescribed by the State Government from time to time.

Sub-rule(1) of Rule 46 of the Principal Rules shall be substituted with the following:

46.(1) Every Vice-Chairperson of Municipal Council or, as the case may be, Nagar Panchayat shall be entitled to receive remuneration as prescribed by the State Government from time to time.

(Ashutosh Jindal)
Secretary to the
Government of Tripura

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To

The Manager, Govt. Press, Agartala, Tripura with a request to publish the Gazette Notification in an extra-ordinary issue of Tripura Gazette. 100(one hundred) copies of Gazette Notification in book shape may kindly be sent to this Department in due course.

Copy to:

- 1. The Principal Secretary to H/E Governor, Tripura.
- 2. The Principal Secretary to the Hon'ble Chief Minister, Tripura.
- 3. The PS to the Hon'ble Minister, Agriculture etc. Department, Tripura.
- 4. The PS to the Hon'ble Minister, Health etc. Department, Tripura.
- 5. The PS to the Hon'ble Minister, Education(Higher & School) etc. Department, Tripura.
- 6. The PS to the Hon'ble Minister, UD etc. Department, Tripura.
- 7. The PS to the Hon'ble Minister, Fisheries etc. Department, Tripura.
- 8. The PS to the Hon'ble Minister, Tribal Welfare(TRP&PTG) etc. Department, Tripura.
- 9. The PS to the Hon'ble Minister, Education(SW&SE) etc. Department, Tripura.
- 10. The PS to the Hon'ble Minister, Education(Youth Affairs & Sports) etc. Department, Tripura.
- 11. The PS to the Hon'ble Minister, Finance etc. Department, Tripura.
- 12. The PS to the Hon'ble Minister, PWD(DWS) etc. Department, Tripura.
- 13. The PS to the Hon'ble Minister, Rural Development(excluding Panchayat) etc. Department, Tripura.
- 14. The PS to the Mayor, Agartala Municipal Corporation, Agartala.
- 15. The Chairperson, Municipal Council/Nagar Panchayat......
- 16. The PS to the Chief Secretary, Tripura.
- 17. The PS to the Principal Secretary/Secretary.....
- 18. The Municipal Commissioner, Agartala Municipal Corporation, Agartala.
- 19. The Chief Executive Officer/Executive Officer, Municipal Council/Nagar Panchayat......

(Ashutosh Jindal) Secretary to the

Government of Tripura